DETAILED PUBLIC STATEMENT IN TERMS OF REGULATIONS 3(1) & 4 READ WITH REGULATION 15(2) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

KENRIK INDUSTRIES LIMITED

CIN: L36101GJ2017PLC095995; Website: www.kenrikindustries.net;
Registered Office: B-306, East Face, Behind Maruti Suzuki Showroom, Nr. S P Ring Road, Ambli Road, Ahmedabad - 380058;
Phone No.: +91 9023666986; Email: info@kenrikindustries.net

OPEN OFFER FOR ACQUISITION OF UPTO 32,49,454 (THIRTY-TWO LAKHS FORTY-NINE THOUSAND FOUR HUNDRED AND FIFTY-FOUR) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF RS. 10/- EACH ("EQUITY SHARES") REPRESENTING 26.00% OF THE TOTAL PAID-UP EQUITY AND VOTING SHARE CAPITAL OF KENRIK INDUSTRIES LIMITED ("KIL"/ "TARGET COMPANY"), ON A FULLY DILUTED BASIS, FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY BY DARSH ADVISORY PRIVATE LIMITED, HAVING ITS REGISTERED OFFICE SITUATED AT CHATTERJEE INTERNATIONAL CENTRE, 13TH FLOOR, FLAT- A-7, PREMISES NO. 33A, CHOWRINGHEE ROAD, RUSSEL STREET, KOLKATA - 700071 (HEREINAFTER REFERRED TO AS THE "ACQUIRER") ("OPEN OFFER" / "OFFER").

This Detailed Public Statement (**"DPS"**) is being issued by VC Corporate Advisors Private Limited, Manager to the Offer (**"Manager"/ "Manager to the Offer"**), for and on behalf of the Acquirer to the Public Shareholders of the Target Company, pursuant to and in compliance with Regulations 13(4), 14(3) and 15(2) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto [**"SEBI (SAST) Regulations"**], pursuant to the Public Announcement (**"PA"**) filed on August 27, 2026 with the Securities and Exchange Board of India (**"SEBI"**), the Stock Exchange i.e., the SME Platform of the BSE Limited, also known as **"BSE SME"** (hereinafter referred to as the **"Stock Exchange"**) and the Target Company in terms of Regulations 3(1) & 4 of the SEBI (SAST) Regulations. For the purpose of this Detailed Public Statement, the following terms shall have the meanings assigned to them below:

"Acquirer" shall mean Darsh Advisory Private Limited, having its registered office situated at Chatterjee International Centre, 13th Floor, Flat - A-7, Premises No. 33A, Chowringhee Road, Russel Street, Kolkata - 700071.

"BSE SME" shall mean the Small and Medium-sized Enterprises Platform [**"SME Platform"**] of BSE Limited, wherein the securities of the Target Company are listed.

"Control" shall have the meaning ascribed to it under the SEBI (SAST) Regulations.

"Equity Shares" shall mean fully paid-up Equity Shares of the Target Company of face value of Rs. 10/- (Rupees Ten Only) each.

"Identified Date" shall mean the date falling on the 10th (Tenth) Working Day prior to the commencement of the Tendering Period, for the purpose of determining the public shareholders to whom the Letter of Offer in relation to this Offer shall be sent.

"MPSR" shall mean minimum public shareholding requirement of atleast 25.00% in the Target Company.

"Offer" or **"Open Offer"** shall mean the Open Offer for acquisition of upto 32,49,454 (Thirty-Two Lakhs Forty-Nine Thousand Four Hundred and Fifty-Four) fully paid-up Equity Shares of face value of Rs. 10/- each, representing 26.00% of the total paid-up equity and voting share capital of the Target Company.

"PAC" shall mean person(s) acting in concert as defined under Regulation 2(1)(q)(1) of the SEBI (SAST) Regulations.

"Public Shareholders" shall mean all the equity shareholders of the Target Company except the existing members of the Promoters and Promoter Group of the Target Company and the Acquirer.

"Sale Shares" shall collectively mean 89,99,500 Equity Shares, representing 72.01% of the total paid-up equity and voting share capital of the Target Company, to be acquired from the Selling Shareholders (as defined below).

"SCRR" means Securities Contract (Regulation) Rules, 1957, as amended.

"SEBI" means Securities and Exchange Board of India.

"SEBI (LODR) Regulations" means Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended.

"Sellers / Selling Shareholders" shall collectively mean Mr. Nitin Dalpatlal Shah, Mr. Nihar Nitinbhai Shah, Mrs. Manisha Nitinkumar Shah and Shah Nitin Dalpatlal (HUF), all having their address at 17, Amrakadamb Bunglows, Nr. Super Society, Ramdevnagar, Satellite, Ahmedabad- 380015.

"Share Purchase Agreement" / **"SPA"** means the Share Purchase Agreement dated August 27, 2026 executed between the Acquirer and the Sellers.

"Stock Exchange" shall mean the SME Platform of the BSE Limited (**"BSE"**).

"Tendering Period" shall have the meaning ascribed to it under the SEBI (SAST) Regulations.

"Total paid-up equity and voting share capital" shall mean 1,24,97,900 fully paid-up Equity Shares of face value of Rs. 10/- (Rupees Ten Only) each of the Target Company.

"Underlying Transaction" shall mean the transaction pursuant to which the Acquirer has agreed to acquire shares/voting rights in the Target Company, i.e., the execution of the Share Purchase Agreement ("SPA") dated August 27, 2026 entered into between the Acquirer and the Sellers.

"Working Day" shall mean a day which shall have the meaning ascribed to it under Regulation 2(1)(zf) of the SEBI (SAST) Regulations.

I. ACQUIRER, PAC, SELLERS, TARGET COMPANY AND OFFER:

A. INFORMATION ABOUT THE ACQUIRER/ PAC:

Darsh Advisory Private Limited ("Acquirer" / "DAPL")

A.1. Darsh Advisory Private Limited (CIN: U82990WB1988PTC043979), a Private Limited Company was incorporated under the Companies Act, 1956 in the name and style of **"Behala Finance & Investments Private Limited"** vide certificate of incorporation dated March 21, 1988 issued by Registrar of Companies, West Bengal. Subsequently, the name of the Acquirer was changed to **"Apex Insurance Brokers Private Limited"** vide a fresh certificate of incorporation dated August 04, 2004 issued by Registrar of Companies, West Bengal. Thereafter, the name of the Acquirer was rechristened to its present name **"Darsh Advisory Private Limited"** vide a fresh certificate of incorporation dated April 04, 2013 issued by Registrar of Companies, West Bengal. Presently, the registered office of the Acquirer is situated at Chatterjee International Centre, 13th Floor, Flat- A-7, Premises No. 33A, Chowringhee Road, Russel Street, Kolkata - 700071, Phone No.: +91 9830950576 and E-mail Id: advisorydarsh@gmail.com.

A.2. The Acquirer is engaged in the business of providing Business Support Services, including but not limited to, software development, IT services, outsourcing, system and application solutions, consultancy and training solutions, including but not limited to design, development, customization, and implementation of software applications and systems - both proprietary and third-party, IT infrastructure, hardware and networking solutions, technology integration, IT-enabled services, call centre, management, data processing, back-office operations, financial analysis, and customer relationship management, both on-site and off-site, and also engage in the business of providing training and skill development services, consulting services, technical support, and business process outsourcing for organizations across industries, focusing on technology-driven solutions to enhance operational efficiency and productivity, and also to invest in and acquire stakes in businesses that complement or enhance our core activities, contributing towards the growth and expansion in the Business Support Services and IT sectors. Presently the source of revenue generation of the Acquirer is from Rental, interest and Commission Income.

A.3. The Acquirer does not hold any Equity Shares in the Target Company prior to the date of the PA except for the execution of the Share Purchase Agreement (**"SPA"/ "Agreement"**) dated August 27, 2026 pursuant to which they have agreed to acquire 89,99,500 (Eighty-Nine Lakhs Ninety-Nine Thousand and Five Hundred) Equity Shares, constituting 72.01% of the total paid-up equity and voting share capital of the Target Company at a Negotiated Price of Rs. 10/- (Rupees Ten Only) per Equity Share subject to the conditions specified in the Agreement.

A.4. The net worth of the Acquirer is Rs. 17,25,35,754/- (Rupees Seventeen Crores Twenty-Five Lakhs Thirty-Five Thousand Seven Hundred and Fifty-Four Only) as on July 31, 2026 as certified by FCA Sohan Lal Prasad (Membership No.: 064828), Proprietor of M/s. S L Prasad & CO., Chartered Accountants, (FRN No.: 332736E), having their Office at Kowgachi More, Shyamnagar, 24 Parganas (N) - 743127, Phone No.: 6290695974, Email: casohanji@gmail.com, vide their certificate dated August 27, 2026 bearing Unique Document Identification Number (**"UDIN"**) 26064828UEECGC6375.

A.5. The Authorised Share Capital of the Acquirer is Rs. 25,00,00,000/- (Rupees Twenty-Five Crores Only) divided into 2,50,00,000 (Two Crores and Fifty Lakhs) Equity Shares of face value of Rs. 10/- each.

A.6. The Issued, Subscribed & Paid-up Equity Share Capital of the Acquirer is Rs. 4,68,91,140/- (Rupees Four Crores Sixty-Eight Lakhs Ninety-One Thousand One Hundred and Forty Only) comprising of 46,89,114 (Forty-Six Lakhs Eighty-Nine Thousand One Hundred and Fourteen) Equity Shares of face value of Rs. 10/- each.

A.7. The details of shareholders of the Acquirer are as follows:

Sl. No.	Name	Category	No. of Shares	Percentage (%)
1.	Mrs. Rachna Suman Shaw	Promoter	46,89,113	100.00
2.	Mr. Sumit Sengupta	Promoter	1	0.00
	Total		**46,89,114**	**100.00**

A.8. The Equity Shares of the Acquirer are not listed in any Stock Exchanges whether in or outside India.

A.9. As on the date of this DPS, the Board of Directors of the Acquirer are as follows:

Sl. No.	Name	Designation	Date of Appointment	DIN
1.	Mrs. Rachna Suman Shaw	Director	11/03/2025	10414115
2.	Mr. Ritesh Shaw	Additoinal Director	16/04/2026	02162433

A.10. No person on the Board of the Target Company represents the Acquirer either directly or indirectly.

A.11. There are no Person Acting in Concert (**"PAC"**) with the Acquirer for the purpose of this Open Offer in accordance with the provisions of Regulation 2(1)(q)(1) of the SEBI (SAST) Regulations. While persons may be deemed to be acting in concert with the Acquirer in terms of Regulation 2(1)(q)(2) of the SEBI (SAST) Regulations (**"Deemed PACs"**), although such Deemed PACs are not acting in concert with the Acquirer for the purposes of this Open Offer, within the meaning of Regulation 2(1)(q)(1) of the SEBI (SAST) Regulations.

A.12. Neither the Acquirer nor their Promoter or Directors have any relationship &/ or interest or any direct/ indirect linkage in the Target Company including with its Directors, Promoters, Key Managerial Personnel's & key employees or other major shareholders or any other Public Shareholders.

A.13. Brief audited standalone financial information of the Acquirer for the Financial Years Ended March 31, 2026, March 31, 2025 and March 31, 2024.

(Amount Rs. in Lakhs except EPS)

Particulars	Financial Year Ended March 31, 2026 (Audited)	Financial Year Ended March 31, 2025 (Audited)	Financial Year Ended March 31, 2024 (Audited)
Total Revenue*	696.80	193.55	41.04
Net Income i.e., Profit / (loss) after Tax	(240.95)	(67.60)	(62.10)
Earnings Per Share* (in Rs.)	(6.96)	(4.87)	(4.47)
Net Worth$ / Shareholders' Funds	2,064.81	(37.24)	30.36

Note: Difference, if any is due to rounding off.

**Total Revenue includes revenue from operations and other income.*

**Earning Per Share = Profit after tax / weightage average number of outstanding Equity Shares at the close of the year/ period.*

$Networth = Equity Capital + Other Equity (excluding Revaluation Reserves)

Source: Annual Report for the FY 2024-2025 and audited financial statement of the Acquirer for the FY 2025-2026.

A.14. The Acquirer does not belong to any Group.

A.15. As on the date of this DPS, there are no contingent liabilities against the Acquirer.

A.16. The Acquirer undertakes that they will neither directly or indirectly or through any other person, sell the Equity Shares of the Target Company, held and acquired by them, if any, during the Offer Period in terms of Regulation 25(4) of the SEBI (SAST) Regulations.

A.17. In the past, the Acquirer was not required to undertake any compliance under the applicable provisions of Chapter V of SEBI (SAST) Regulations in respect to acquisition/ disposal of Equity Shares in the Target Company.

A.18. As on the date of this DPS, neither the Acquirer nor their Promoters or Directors have been prohibited by the SEBI from dealing in the securities, in terms of directions issued under Section 11B of the SEBI Act, 1992 as amended or under any other Regulations made under the SEBI Act.

A.19. Neither the Acquirer nor their Promoters or Directors have been categorised as fugitive economic offenders under Section 12 of the Fugitive Economic Offenders Act, 2018 read with Regulation 2(1)(ja) of the SEBI (SAST) Regulations.

A.20. Neither the Acquirer nor their Promoters or Directors have been categorized or are appearing in the 'Wilful Defaulter or a Fraudulent Borrower' list issued by any bank, financial institution or consortium thereof in accordance with the guidelines on wilful defaulters or fraudulent borrowers issued by Reserve Bank of India read with Regulation 2(1)(ze) of the SEBI (SAST) Regulations.

B. INFORMATION ABOUT THE SELLERS:

B.1. The details of the Sellers are outlined herein as below:

Sl. No.	Details of the Sellers	Address	Nature of Entity	Part of Promoters / Promoter Group of the Target Company	No. & % of Shares / Voting Rights held before entering into the SPA dated August 27, 2026	No. & % of Shares / Voting Rights proposed to be sold through the SPA dated August 27, 2026
1.	**Name:** Mr. Nitin Dalpatlal Shah **PAN:** AFQPS0575P	17, Amrakadamb Bunglows	Individual	Yes	45,77,900 36.63%	45,77,900 36.63%
2.	**Name:** Mr. Nihar Nitinbhai Shah **PAN:** FFPPS2934A	Nr. Super Society, Ramdevnagar,	Individual	Yes	29,56,600 23.66%	29,56,600 23.66%
3.	**Name:** Mrs. Manisha Nitinkumar Shah **PAN:** AFQPS0553R	Satellite, Ahmedabad - 380015	Individual	Yes	9,72,500 7.78%	9,72,500 7.78%
4.	**Name:** Shah Nitin Dalpatlal (HUF) **PAN:** AAJHS6676R		HUF	Yes	4,92,500 3.94%	4,92,500 3.94%
	TOTAL				**89,99,500 72.01%**	**89,99,500 72.01%**

Pursuant to the consummation of the Underlying Transaction (as contemplated under the SPA), subject to compliance with the SEBI (SAST) Regulations, the Acquirer will take control over the Target Company and will become the new and sole Promoter of the Target Company in accordance with the provisions of the SEBI (LODR) Regulations. Further, pursuant to the consummation of the Underlying Transaction, the Sellers shall not hold any Equity Shares of the Target Company and cease to be the Promoter and Promoter Group of the Target Company and will also relinquish the control and management of the Target Company in favour of the Acquirer in accordance with the provisions of Regulation 31A of the SEBI (LODR) Regulations read with the provisions of the SEBI (SAST) Regulations.

B.2. The Sellers namely Mr. Nitin Dalpatlal Shah, Mr. Nihar Nitinbhai Shah, Mrs. Manisha Nitinkumar Shah and Shah Nitin Dalpatlal (HUF), all forming part of the Promoters / Promoter Group (hereinafter collectively referred to as the **"Sellers"**) of the Target Company and are declared as the Promoters / Promoter Group in the declarations filed with the Stock Exchange under the SEBI (SAST) Regulations read with the SEBI (LODR) Regulations, as amended from time to time wherever applicable.

B.3. The Sellers do not belong to any Group.

B.4. None of the Sellers are fugitive economic offenders under Section 12 of the Fugitive Economic Offenders Act, 2018 read with Regulation 2(1)(ja) of the SEBI (SAST) Regulations and neither of them have been prohibited by the SEBI from dealing in securities, in terms of directions issued under Section 11B of the SEBI Act as amended or under any other Regulations made under the SEBI Act.

B.5. The Sellers have not been categorized or are appearing in the 'Wilful Defaulter or a Fraudulent Borrower' list issued by any bank, financial institution or consortium thereof in accordance with the guidelines on wilful defaulters or fraudulent borrowers issued by Reserve Bank of India read with Regulation 2(1)(ze) of the SEBI (SAST) Regulations.

B.6. As on the date of this DPS, there is no lien, encumbrance on the Sale Shares held by the Sellers of the Target Company. However, the Sale Shares are under lock-in and the tenure of lock-in shall continue for the remaining period in the hands of the Acquirer.

C. INFORMATION ABOUT THE TARGET COMPANY:

C.1. Kenrik Industries Limited (hereinafter referred to as **"KIL"**/ the **"Target Company"**) were originally incorporated as Private Limited Company in the name and Style of **"Kenrik Industries Private Limited"** under the provision of the Companies Act, 2013, vide a certificate of incorporation issued on February 28, 2017 by Central Registration Centre, Registrar of Companies. Subsequently, the Target Company was converted into a Public Limited Company under the Companies Act, 2013 and the name of the Target Company was changed to its present name **"Kenrik Industries Limited"** vide a fresh Certificate of Incorporation dated April 27, 2018, bearing CIN: L36101GJ2017PLC095995 issued by Registrar of Companies, Ahmedabad. Presently, the registered office of the Target Company is situated at B-306, East Face, Behind Maruti Suzuki Showroom, Nr. S P Ring Road, Ambli Road, Ahmedabad - 380058, Phone No.: +91 9023666986 and E- mail: info@kenrikindustries.net. Further, there has been no change in registered office of the Target Company from the date of its listing.

C.2. KIL is primarily engaged in the business of manufacturing, wholesaling and supplying of plain and studded gold jewellery and Ornaments. Their products include handmade gold jewellery studded with precious and semi-precious stones such as diamond, ruby, cubic zirconia etc. Their product portfolio includes rings, earrings, armlet, pendants, nose rings, bracelets, chains, necklaces, bangles, watches, luxury items and other wedding jewellery. Their products cater to the customers across high-end, mid-market and value market segments.

C.3. The Authorised Share Capital of KIL is Rs. 13,00,00,000/- (Rupees Thirteen Crores Only) divided into 1,30,00,000 (One Crore and Thirty Lakhs) Equity Shares of the face value of Rs. 10/- each. The Issued, Subscribed & Paid-up Share Capital of the KIL is Rs. 12,49,79,000/- (Rupees Twelve Crores Forty-Nine Lakhs and Seventy-Nine Thousand Only) comprising of 1,24,97,900 (One Crore Twenty-Four Lakhs Ninety-Seven Thousand and Nine Hundred) Equity Shares of face value of Rs. 10/- each. KIL has established its connectivity with both the depositories namely National Securities Depository Limited (**"NSDL"**) and Central Depository Services (India) Limited (**"CDSL"**). The International Securities Identification Number (**"ISIN"**) of KIL is INE0AOG01018 & the marketable lot for Equity Share is 6000 (Six Thousand) Equity Shares.

C.4. The name of the Target Company has not been changed since its incorporation. However, the Target Company was originally incorporated as a Private Company and thereafter converted into a Public Company.

C.5. As on the date of this DPS, the Target Company does not have any partly paid-up Equity Shares. Further, there are no outstanding warrants, options or any other instruments that are convertible into Equity Shares at a future date. None of the Equity Shares held by the Promoters or Public Shareholders of the Target Company are subject to any pledge or other encumbrance. As on the date hereof, 89,99,900 Equity Shares representing 72.01% of the total paid-up equity and voting share capital of the Target Company, are under lock-in. Out of the aforesaid, 89,99,500 Equity Shares representing 72.01% of the total paid-up equity and voting share capital of the Target Company, are collectively held by the Sellers / Selling Shareholders and are under lock-in. The entire shareholding of the Sellers shall continue to remain under lock-in in the hands of the Acquirer for the unexpired portion of the applicable lock-in period, in accordance with the applicable provisions of law.

C.6. The Promoters or Directors of the Target Company do not have any direct or indirect connection/ relation with the Public Shareholders of the Target Company.

C.7. The Target Company has not been shown as a part of Promoters / Promoter Group of any listed entity.

C.8. The entire Equity Shares of the Target Company are presently listed on BSE SME since May 09, 2025. The Equity Shares are placed on BSE SME under the Scrip Code "544398". Further, the Target Company has paid the listing fees in full to BSE SME for the Financial Year 2026- 2027.

C.9. The Equity Shares of the Target Company are frequently traded on BSE SME within the definition of "frequently traded shares" under Regulation 2(1)(j) of the SEBI (SAST) Regulations.

C.10. The Equity Shares of the Target Company were not suspended from trading on BSE SME since the date of its listing of equity shares to till date.

C.11. As on date of this DPS, the Target Company has complied with all the provisions of SEBI (LODR) Regulations, 2015 and SEBI (SAST) Regulations from time to time. Further, no punitive action has been taken against the Target Company by the Stock Exchange.

C.12. The Target Company has certain outstanding Income Tax dues as on March 31, 2026. The details of such disputed Income Tax dues are set out below:

Name of the Statute	Nature of the dues	Amount (Rs.)	Forum where dispute is pending	Remarks
Income Tax	Tax Deducted at Source	Rs. 39,556/-	TRACES	Late Filing Fees & Interest on Payments u/s 201 is due.
Income Tax	Assessment under Section147 of the Income Tax Act, 1961	Rs. 48,213/-	CPC	Payment is due.
Income Tax	Under Section 270A of the Income Tax Act, 1961	Rs. 2,04,756/-	CPC	Payment is due.

C.13. As on the date of this DPS, the Target Company does not have any Contingent Liabilities.

C.14. Brief audited standalone financial information of the Target Company for the Financial Years ended March 31, 2026, March 31, 2025 and March 31, 2024 are as follows:

(Amount Rs. in Lakhs except EPS)

Particulars	Financial Year ended March 31, 2026 (Audited)	Financial Year ended March 31, 2025 (Audited)	Financial Year ended March 31, 2024 (Audited)
Total Revenue*	8020.18	7478.58	7094.28
Net Income i.e. Profit / (loss) after tax	(0.39)	99.31	107.03
Earnings Per Share* (in Rs.)	0.00	1.10	1.19
Net Worth$/ Shareholders' Funds	2,233.64	1,359.53	1,260.22

Note: Difference, if any is due to rounding off

**Total Revenue includes revenue from operations and other income*

**Earning Per Share = Profit after tax / weightage average number of outstanding Equity Shares at the close of the year/ period.*

$Networth = Equity Capital + Other Equity (excluding Revaluation Reserves)

Source: Annual Report for the FY 2024-2025 and audited financial result of the Target Company for the FY 2025-2026.

C.15. As on date of this DPS, the Board of Directors of the Target Company comprises of the following persons:

Names of Directors	Designation	Category	DIN	Date of Appointment
Mr. Nitin Dalpatlal Shah	Managing Director	Promoter	07715360	28/02/2017
Mr. Nihar Nitinbhai Shah	Director	Promoter	07714540	28/02/2017
Mr. Akshay Hiteshkumar Soni	Director	Independent	08202654	20/08/2018
Ms. Sweta Rasikbhai Panchal	Director	Independent	10298714	19/03/2025

C.16. The Target Company does not have any Subsidiary, Associate Company or Joint Venture.

C.17. There has been no merger / demerger or spin off involving the Target Company since the date of listing of its equity shares on BSE SME to till date.

C.18. The Target Company including its Promoter, Directors and Key Managerial Personnels have not been categorized as Fugitive Economic Offenders under Section 12 of the Fugitive Economic Offenders Act, 2018 read with Regulation 2(1)(ja) of the SEBI (SAST) Regulations and Wilful Defaulters under Regulation 2(1)(ze) of the SEBI (SAST) Regulations. There are no directions subsisting or proceedings pending against the Target Company including its Promoter and Directors under the SEBI Act, 1992 or regulations made thereunder.

C.19. From the date of the PA to till date there are no directions or pending proceedings against Registrar to the Offer (including their Directors and Key Managerial Personnels) under SEBI Act, 1992, as amended or by any other Regulator. Further, there have been no penalties levied against them by the SEBI/ RBI/ Stock Exchange or by any other Regulator from the date of PA to till date. However, there has been an instance of past penalty imposed on Registrar to the Offer by SEBI vide Adjudication order no. Order/VV/AS/2022-23/24920 dated March 27, 2023 of Rs. 8,00,000/- under Section 15-1 of the Securities and Exchange Board of India Act, 1992 Read with Rule 5 of the Securities and Exchange Board of India (Procedure for Holding Inquiry & Imposing Penalties) Rules, 1995. The aforementioned penalty amount was duly paid by the Registrar to the Offer on April 08, 2023.

D. DETAILS OF THE OPEN OFFER:

D.1. The Acquirer is making this mandatory Open Offer in accordance with the provisions of Regulations 3(1) and 4 of the SEBI (SAST) Regulations to acquire upto 32,49,454 (Thirty-Two Lakhs Forty-Nine Thousand Four Hundred and Fifty-Four) fully paid-up Equity Shares of face value of Rs. 10/- (Rupees Ten Only) each, representing 26.00% of the total paid-up equity and voting share capital of the Target Company at an Offer Price of Rs. 10/- (Rupees Ten Only) per Equity Share (**"Offer Price"**) payable in cash, for an aggregating to Rs. 3,24,94,540/- (Three Crores Twenty-Four Lakhs Ninety-Four Thousand Five Hundred and Forty Only) (**"Offer Size"**), subject to the terms and conditions mentioned hereinafter.

D.2. This Open Offer is being made to all the Public Shareholders of the Target Company as on Wednesday, October 07, 2026 (**"Identified Date"**), except the parties to the Share Purchase Agreement including persons deemed to be acting in concert with such parties.

D.3. The Acquirer may, after the expiry of 21 (Twenty-One) working days from the date of this DPS be entitled to, act upon the Agreement and may complete the acquisition of shares or voting rights in, or control over the Target Company as contemplated under Regulation 22(2) of the SEBI (SAST) Regulations on deposit of 100% of the consideration payable, assuming full acceptance, in cash, in the Escrow Account.

D.4. The Sellers undertake that in case the Acquirer so desire, they shall immediately facilitate to appoint their nominees / representatives on the Board of Directors of the Target Company in terms of proviso to Regulation 24(1) read with Regulation 17 of the SEBI (SAST) Regulations and also transfer the shares in the demat account of the Acquirer as mentioned in the SPA in terms of compliance of Regulations 22(2) and 24(1) of the SEBI (SAST) Regulations.

D.5. The payment of consideration shall be made in cash, in accordance with Regulation 9(1) of the SEBI (SAST) Regulations, to all the Public Shareholders, who have tendered their Equity Shares in acceptance of the Open Offer, within ten working days of the expiry of Tendering Period.

D.6. To the best of the knowledge and belief of the Acquirer, as on the date of this DPS, there are no statutory or other approvals required for implementing the Offer other than as indicated in Paragraph VI of this DPS. If any other statutory approvals are required or become applicable prior to completion of the Offer, then the Offer would be subject to the receipt of such other statutory approvals. The Acquirer will not proceed with the Offer in the event such statutory approvals are refused in terms of Regulation 23 of the SEBI (SAST) Regulations. In the event of withdrawal, a public announcement will be made within 2 (Two) working days of such withdrawal in the same newspapers in which this DPS has appeared and such public announcement will also be sent to the SEBI, Stock Exchange and to the Target Company.

D.7. This Offer is not pursuant to any global acquisition resulting in an indirect acquisition of Equity Shares of the Target Company.

D.8. This Offer is not conditional upon any minimum level of acceptance in terms of the Regulation 19(1) of the SEBI (SAST) Regulations and is not a Competitive Bid in terms of the Regulation 20 of the SEBI (SAST) Regulations.

D.9. There are no conditions as stipulated in the SPA, the meeting of which would be outside the reasonable control of the Acquirer and in view of which the Offer might be withdrawn under Regulation 23(1) of the SEBI (SAST) Regulations.

D.10. In compliance with the provisions of Regulation 31A of the SEBI (LODR) Regulations, and subsequent amendments thereto, the Acquirer is making this mandatory Open Offer and upon successful completion of the Open Offer, the Acquirer will acquire control over the Target Company and will become the new and sole Promoter of the Target Company.

D.11. The Manager to the Offer, VC Corporate Advisors Private Limited, does not hold any Equity Shares in the Target Company as on the date of this DPS. The Manager to the Offer further declares and undertakes that they will not deal on their own account in the Equity Shares of the Target Company during the Offer Period. Further, from the date of the PA to till date there are no directions or pending proceedings against the Manager to the Offer (including their Directors and Key Managerial Personnels) under SEBI Act, 1992, as amended or by any other Regulator. Furthermore, there have been no penalties levied against the Manager to the Offer by the SEBI/ RBI/Stock Exchanges or by any other Regulator from the date of PA to till date.

E. The Acquirer does not have any plans to dispose off or otherwise encumber any significant assets of the Target Company in the succeeding 2 (Two) years from the date of closure of the Open Offer, except in the ordinary course of business of the Target Company and except to the extent required for the purpose of restructuring and/or rationalization of the business, assets, investments, liabilities or otherwise of the Target Company. In the event any substantial asset of the Target Company is to be sold, disposed off or otherwise encumbered other than in the ordinary course of business, the Acquirer hereby undertakes that, they will do so only upon the receipt of the prior approval of the shareholders of the Target Company through special resolution in terms of Regulation 25(2) of the SEBI (SAST) Regulations and subject to the provisions of applicable law as may be required.

F. As per Regulation 38 of the SEBI (LODR) Regulations read with Rules 19(2) and 19A of the Securities Contract (Regulation) Rules, 1957 as amended (**"SCRR"**) the Target Company is required to maintain at least 25.00% public shareholding (**"Minimum Public Shareholding"**), as determined in accordance with SCRR, on continuous basis for listing. Upon completion of the transaction, if the public shareholding of the Target Company falls below the minimum level of public shareholding as required to be maintained by the Target Company as per the SCRR and the SEBI (LODR) Regulations, the Acquirer hereby undertakes to take necessary steps to facilitate the compliance by the Target Company with the relevant provisions prescribed under the SCRR as per the requirements of Regulation 7(4) of the SEBI (SAST) Regulations and/or the SEBI (LODR) Regulations, within the time period stated therein, i.e., to bring down the non-public shareholding to 75.00% within 12 months from the date of such fall in the public shareholding to below 25.00%, through permitted routes and any other routes as may be approved by the SEBI from time to time. Further, any failure to comply with MPS requirement may lead to non-compliance of SCRR and SEBI (LODR) Regulations.

II. BACKGROUND TO THE OFFER:

i. This Open Offer is a mandatory Open Offer made by the Acquirer in accordance with the provisions of Regulations 3(1) and 4 of the SEBI (SAST) Regulations to acquire upto 32,49,454 (Thirty-Two Lakhs Forty-Nine Thousand Four Hundred and Fifty-Four) fully paid-up Equity Shares of face value of Rs. 10/- (Rupees Ten Only) each, representing 26.00% of the total paid-up equity and voting share capital of the Target Company at an Offer Price of Rs. 10/- per fully paid-up Equity Share, payable in cash, for an aggregate consideration of Rs. 3,24,94,540/- (Three Crores Twenty-Four Lakhs Ninety-Four Thousand Five Hundred and Forty Only), subject to the terms and conditions mentioned in the Public Announcement and Detailed Public Statement and to be set out in the Letter of Offer that is proposed to be issued for the Offer in accordance with the SEBI (SAST) Regulations.

ii. The Acquirer has entered into SPA dated August 27, 2026 with the Sellers of the Target Company, to acquire from them in aggregate 89,99,500 (Eighty-Nine Lakhs Ninety-Nine Thousand and Five Hundred) Equity Shares (**"Sale Shares"**) of face value of Rs. 10/- each representing 72.01% of the total paid-up equity and voting share capital of the Target Company at a price of Rs. 10/- (Rupees Ten Only) per Equity Share, payable in cash, (**"Negotiated Price"**) for an aggregate consideration of Rs. 8,99,95,000/- (Rupees Eight Crores Ninety-Nine Lakhs and Ninety-Five Thousand Only). Pursuant to acquisition of the aforesaid Equity Shares in terms of the SPA, the aggregate shareholding of the Acquirer in the Target Company would exceed the threshold limit as prescribed under Regulation 3(1) of the SEBI (SAST) Regulations. Accordingly, this mandatory Offer is being made under Regulation 3(1) of the SEBI (SAST) Regulations. Further, in terms of the SPA and post successful completion of the Open Offer, the Acquirer will also acquire control over the Target Company and hence this mandatory Open Offer is also being made under Regulation 4 of the SEBI (SAST) Regulations.

iii. The prime object of the Offer is to comply with the applicable requirements of the SEBI (SAST) Regulations with respect to the substantial acquisition of shares/voting rights accompanied with the change in control and management of the Target Company subject to receipt of all statutory approvals required in this Open Offer. Thus, the Acquirer will exercise control over the management of the Target Company listed on a nation-wide trading Stock Exchange.

iv. This Open Offer is for acquisition of 26.00% of total paid-up equity and voting share capital of the Target Company. Assuming that the Open Offer is tendered in full, after the completion of this Open Offer, the Acquirer will hold the majority of the Equity Shares of the Target Company by virtue of which they shall be in a position to exercise effective management and control over the Target Company.

v. Subject to satisfaction of the provisions under the Companies Act, 2013 and/or any other applicable Rules/ Regulation(s), the Acquirer intends to make changes in the management of the Target Company.

vi. The Acquirer proposes to continue the existing business of the Target Company and may diversify its business activities in future with prior approval(s) of the shareholders of the Target Company and such statutory and/ or regulatory authority, as may be applicable, in due compliance with applicable laws. The main purpose of takeover is to expand the Company's business activities in same/diversified line through exercising effective control over the Target Company. However, no firm decision in this regard has been taken or proposed so far.

III. SHAREHOLDING AND ACQUISITION DETAILS:

The current and proposed shareholding of the Acquirer in the Target Company and the details of their acquisition is as follows:

..... Continued to Next Page

ALL E TECHNOLOGIES LIMITED

CIN: L72200DL2000PLC106331
Regd. Office: UU-14, Vishakha Enclave, Pitampura Delhi-110034, India
Tel.: +91-120 655 0000 **Website:** www.alletec.com
Email: investor.relations@alletec.com

NOTICE OF 26TH ANNUAL GENERAL MEETING

Notice is hereby given that the 26th Annual General Meeting ("AGM") of the members of **All e Technologies Limited is scheduled to be held on Monday, September 28, 2026 at 3:00 P.M. (IST)** through Video Conferencing ("VC")/Other Audio-Visual Means ("OAVM") to transact the business set out in the Notice convening the 26th AGM. The Members will be able to participate in the AGM through VC/OAVM facility only, in compliance with applicable provisions of the Companies Act, 2013, rules framed thereunder, SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), read with circulars issued by Ministry of Corporate Affairs ("MCA") and Securities and Exchange Board of India ("SEBI") in this regard.

Completion of dispatch of AGM Notice & Annual Report for FY'26: In compliance with MCA Circulars and SEBI Circulars, the Company has sent the AGM Notice and the Annual Report for FY'26 on Wednesday, September 02, 2026, via e-mail, to those Members whose e-mail address was registered with the Company/Registrar and Share Transfer Agent/Depository Participant(s). Further, in accordance with Regulation 36(1)(b) of the SEBI Listing Regulations, a letter containing the web-link to access the Annual Report and AGM Notice of the Company is being sent to all those shareholders whose e-mail addresses are not registered with the Company/RTA/DP.

The AGM Notice and Annual Report are also available on the Company's website at www.alletec.com, on the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com and on the website of the Stock Exchange i.e. The National Stock Exchange of India Limited at www.nseindia.com.

E-voting: In compliance with Section 108 of the Act read with the Rules made thereunder, Regulation 44 of the Listing Regulations and the Secretarial Standard – 2 on General Meeting issued by the Institute of Company Secretaries of India, Members have been provided with the facility to cast their vote on all resolutions set forth in AGM Notice using electronic voting system (e-voting) provided by NSDL. Only those Members whose names are recorded in the Register of Members of the Company or in the Register of Beneficial Owners maintained by the Depositories as on **Monday, September 21, 2026 (Cut-off date)** will be entitled to cast their vote by remote e-voting or e-voting during the AGM. Participation of members through VC will be reckoned for the purpose of quorum for the AGM as per Section 103 of the Act.

The voting rights of the Members shall be in proportion to their shareholding in the paid-up equity share capital of the Company as on the Cut-off date. Once a vote is cast by a member, she/he will not be able to change it subsequently. Members can opt for only one mode of voting i.e. through remote e-voting or e-voting at the AGM. If a Member casts the votes by both modes, then the voting done through remote e-voting shall prevail. Detailed procedure for remote e-voting and e-voting during the AGM and access to the AGM is outlined in Notes to the AGM Notice.

The remote e-voting period begins on Wednesday, September 23, 2026 (9:00 AM IST) and ends on Sunday, September 27, 2026 (5:00 PM IST). Thereafter, the remote e-voting module shall be disabled by NSDL and Members will not be allowed to vote. Members who have exercised their right to vote by remote e-voting may attend the AGM but shall not be entitled to cast their vote again.

Dividend, Record Date & Tax on Dividend: The Board of Directors at its meeting held on May 28, 2026, has recommended a final dividend of ₹ 1.50 per Equity Share of the face value of ₹ 10/- each (i.e. 15% on the face value of Equity Share). The **Record Date** for the purpose of payment of final dividend is fixed as **Monday, September 21, 2026**, if approved at the 26th AGM. The final dividend, once approved by the Members in the ensuing AGM, will be paid to the eligible Members within the stipulated period of 30 days of declaration. The dividend income is taxable in the hands of the Shareholders w.e.f. April 01, 2020. Thus, the Company is required to deduct tax at source ("TDS") from the aforesaid final dividend at prescribed rates in the Income-tax Act, 2025.

For any queries relating to e-voting, Members may refer to the frequently asked questions (FAQs) and e-voting user manual available in the download section of www.evoting.nsdl.com or call on 022-4886 7000 or send a request to Ms. Pallavi Mhatre – Deputy Vice President, NSDL at evoting@nsdl.com.

For **All e Technologies Limited**
Sd/-
Priyanka Kumari
Company Secretary & Compliance Officer

Date: September 02, 2026
Place: Noida

DICABS DIAMOND POWER INFRASTRUCTURE LIMITED

Regd. Office : Phase II, Village : Vadadala, Taluka : Savali, Vadodara - 391520
Email ID : cs@dicabs.com || **Website** : www.dicabs.com
Phone : 02667- 251354 / 251516 || **CIN** : L31300GJ1992PLC018198

NOTICE OF 34th AGM, E-VOTING AND CUT-OFF/RECORD DATE

Notice is hereby given that the 34th Annual General Meeting ("AGM") of Diamond Power Infrastructure Limited ("Company") will be held on **Friday, 25th September 2026, at 03:30 P.M. (IST)** through Video Conferencing / Other Audio Visual Means (VC"/ "OAVM") to transact the business, as set out in the Notice of AGM dated 13th August, 2026. The Company has sent the Annual Report for FY 2025-26 along with the Notice convening AGM to the members on 2nd September, 2026 whose email addresses are registered with the Company / its Registrar and Transfer Agents viz. KFIN Technologies Limited or the Depository Participant(s) as on 21st August, 2026. A letter providing a web-link, path for accessing the Annual Report has been sent to those Members who have not registered their email ID's with the Company / KFinTech or the Depository Participant(s).

The AGM will be convened in compliance with the applicable provisions of the Companies Act, 2013 ("the Act") and the rules made thereunder; provisions of the Securities and Exchange Board of India (SEBI') (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('Listing Regulations) and the provisions of Circular No. 03/2025 dated September 22, 2025 (in continuation with the Circulars issued earlier in this regard) (MCA Circulars') read with SEBI Circular No. SEBI/HO/CFD/CFDPoD-2/P/CIR/2024/133 dated 3rd October 2024 ('collectively referred as 'MCA and SEBI Circulars' or 'the Circulars').

Instructions for Remote E-voting and E-voting during the AGM

1. In accordance with the provisions of Section 108 and other applicable provisions, if any, of the Companies Act, 2013, read with Rule 20 of the Companies (Management and Administration) Rules, 2014, Secretarial Standard on General Meetings (SS-2) issued by the Institute of Company Secretaries of India, and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is providing its members the facility to cast their votes on the resolutions set forth in the Notice of the 34th Annual General Meeting ("AGM") through electronic means-Remote E-voting and E-voting during the AGM. For this purpose, the Company has engaged KFIN Technologies Limited to provide the electronic voting platform.
2. The Remote E-voting period will commence on Tuesday, September 22, 2026, at 09:00 A.M. (IST) and will conclude on Thursday, September 24, 2026, at 05:00 P.M. (IST). Remote E-voting will not be permitted beyond 05:00 P.M. (IST) on September 24, 2026. Members who have not exercised their voting rights through Remote E-voting will have the option to vote electronically during the 34th AGM.
3. The cut-off date for determining the eligibility of members to vote through Remote E-voting or at the AGM is Friday, September 18, 2026. Only those members whose names appear in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date shall be entitled to vote. Voting rights shall be determined based on the paid-up value of shares held by the members as on that date.
4. Any person who becomes a member of the Company after the dispatch of the AGM Notice but holds shares as on the cut-off date may obtain the user ID and password for E-voting by following the instructions provided in the AGM Notice.
5. The procedure for voting (remotely or during the AGM) for shareholders holding shares in dematerialized or physical form, as well as for those who have not registered their email IDs, is detailed in the Notice of the AGM. Instructions for attending the AGM through Video Conferencing (VC) or Other Audio Visual Means (OAVM) are also included in the Notice.
6. Once a vote on a resolution is cast by a member, it cannot be changed or voted on again. Members who have cast their vote through Remote E-voting may attend the 34th AGM; however, they shall not be permitted to vote again during the meeting.
7. In case of any shareholders/ members have any queries regarding login/e-voting, they may send an email to evoting@Kfintech.com

The Annual Report along with the Notice convening the AGM is also available on the website of Company at www.dicabs.com and also on website of Stock Exchanges at www.bseindia.com and www.nseindia.com and on the K-Fin Tech website at https://evoting.kfintech.com

For, **Diamond Power Infrastructure Limited**
sd/- **Jayesh Patel**
Company Secretary- ICSI Mem. No. A14898

Date : 02-09-2026
Place : Ahmedabad

NAZARA TECHNOLOGIES LIMITED

CIN: L72900MH1999PLC122970
Regd. Office: 11th Floor, Avighna House, Dr. A.B. Road, Worli, Mumbai - 400018. **Tel.:**+91-22-4033 0800
Email: investors@nazara.com | **Website:** www.nazara.com

NOTICE OF 27th ANNUAL GENERAL MEETING

NOTICE is hereby given that the 27th Annual General Meeting ("AGM") of the members of **NAZARA TECHNOLOGIES LIMITED** (the "Company") will be held through Video Conferencing / Other Audio-Visual Means ("VC / OAVM") on **Friday, September 25, 2026 at 11:30 a.m. (IST)**, in compliance with all the applicable provisions of the Companies Act, 2013 and the Rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with all applicable circulars on the matter issued by the Ministry of Corporate Affairs ("MCA") and the Securities and Exchange Board of India ("SEBI"), to transact the businesses that will be set forth in the Notice of the AGM.

The Notice of the AGM along with the Annual Report for the Financial Year 2025-2026 ("Annual Report") (i) will be sent through email electronically to all the Members of the Company, whose email addresses are registered with the Company / Registrar & Share Transfer Agent ("RTA") / Depository Participant(s) as on Friday, August 28, 2026 ("cut-off date"), (ii) will also be uploaded on the Company's website at (www.nazara.com), websites of the Stock Exchanges i.e. BSE Limited (www.bseindia.com) and the National Stock Exchange of India Limited (www.nseindia.com) and on the website of Central Depository Services (India) Limited ("CDSL") (www.evotingindia.com). A letter providing the weblink for accessing the Annual Report will be sent to those shareholders who have not registered their email addresses with the Company / RTA / Depository Participant(s). Members can attend and participate in the AGM through the VC/OAVM facility only. The instructions for attending the AGM through VC/OAVM will be provided in the Notice of the AGM. Members attending the AGM through VC/OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

In case if you have not registered your email ID please follow the below process for registering your email ID:

1. Members holding shares in physical mode (if any) are requested to register / update their contact details including the details of email IDs by submitting the requisite Form ISR-1 along with the supporting documents to MUFG Intime India Private Limited, Unit: Nazara Technologies Limited, C-101, 1st floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West), Mumbai - 400083, RTA of the Company or at mt.helpdesk@in.mpms.mufg.com. The said form is available on the website of the Company at https://investors.nazara.com/investor-information and on the website of RTA at https://web.in.mpms.mufg.com/KYC-downloads.html.
2. Members who are holding shares in dematerialized form are requested to register / update their email IDs and contact numbers with their Depositories through their respective Depository Participant(s).

Manner of casting vote(s) through e-voting:

Members may note that they have opportunity to cast their vote on the businesses that will be set forth in the Notice of the AGM of the Company through e-voting system. The manner of 'remote e-voting' and 'e-voting' during the AGM for members holding shares in physical mode, dematerialization mode and for members who have not registered their e-mail addresses will be provided in the Notice of the AGM.

Members are requested to carefully read the Notice of the AGM, and in particular, instructions for joining the AGM and the manner of casting vote through remote e-voting or e-voting during the AGM.

For Nazara Technologies Limited
Sd/-
Arun Bhandari
Company Secretary & Compliance Officer
M. No.: F8754

Date: September 03, 2026
Place: Mumbai

TATA POWER

(Corporate Contracts Department)
The Tata Power Company Limited, Smart Center of Procurement Excellence, 3rd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173917) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tender from eligible vendors for the following tender packages (Two-part Bidding) in Mumbai.

(A) Supply and Installation of UPS System with SCVS at Receiving Sub Stations in Mumbai Region. **(Package Ref No: CC27AM009).**

Interested and eligible bidders to submit Tender Fee and Authorization Letter before **1500 Hrs. of 9th September 2026, Wednesday.**

For downloading the Tender documents (Including the procedure for participation in the tender), please visit the Tender section on the website **https://www.tatapower.com**. Also, all future corrigendum (if any), to the above tender will be informed on the website **https://www.tatapower.com** only.

SOTEFIN BHARAT LIMITED

CIN: U29221WB2012PLC175825
Regd. Office: 72/B, BARAKHOLA KALIKAPUR, KOLKATA, WEST BENGAL, INDIA, 700099
Email: info@sotefinbharat.com | Website: www.sotefinbharat.com | Tel: +91-7044018485

NOTICE

Notice is hereby given that the Fourteenth 14th Annual General Meeting ("AGM") of the Company will be held on **Saturday, September 26, 2026 at 11:00 a.m. (IST)** through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM"). The Company has sent the Notice of the AGM along with the Annual Report for the financial year 2025-26 on **September 02, 2026** through electronic mode to the members whose email addresses are registered with the Company/Registrar and Transfer Agent ("RTA")/Depository Participant(s), in compliance with the applicable provisions of the Companies Act, 2013 and the Rules made thereunder, read with the applicable circulars issued by the Ministry of Corporate Affairs ("MCA"), to transact the businesses set out in the Notice.

The Notice of the AGM along with the Annual Report for the financial year 2025-26 is available on the Company's website at **www.sotefinbharat.com**.

Pursuant to Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, the Company is providing the facility of remote e-Voting to all its Members to cast their vote on the resolutions set forth in the Notice of the AGM through the electronic voting system provided by **Bigshare Services Private Limited ("Bigshare")**, as the authorised agency. The Members may transact the business contained in the said Notice through voting by electronic means. The details of remote e-Voting are given below:

1) The remote e-Voting period will commence on **Wednesday, September 23, 2026 at 9:00 am** and end on **Friday, September 25, 2026 at 5:00 pm**. Thereafter, the e-Voting module shall be disabled by Bigshare for voting.
2) The voting right of Members shall be in proportion to their share in the paid-up equity share capital of the Company as on the cut-off date, i.e. **Saturday, September 19, 2026.** Once a vote is cast by a Member, it cannot be changed subsequently.
3) The Company is also offering the facility of e-Voting during the AGM for Members attending the meeting who have not already cast their vote through remote e-Voting. Members who have cast their vote through remote e-Voting may attend the AGM but shall not be entitled to vote again.
4) A Member can opt for only one mode of voting, i.e. either through remote e-Voting or e-Voting during the AGM. If a Member casts a vote by more than one mode, the vote cast through remote e-Voting shall prevail.
5) Any person who becomes a Member of the Company after dispatch of the Notice and who holds shares as on the cut-off date, i.e. **Saturday, September 19, 2026**, may obtain the login ID and password for e-Voting by sending a request to **ivote@bigshareonline.com**.

Members who have not registered their email addresses and bank account details are requested to get the same registered/updated with the Company or its RTA, Bigshare Services Private Limited, on a temporary basis at **investor@bigshareonline.com**.

In case of any queries relating to e-Voting, Members may refer to the Frequently Asked Questions (FAQs) and the e-Voting user manual available under the download section of **www.ivote.bigshareonline.com**, or write to **ivote@bigshareonline.com**, or call at 1800 22 54 22 / 022-62638338.

For Sotefin Bharat Limited
Sd/-
Biswajit Das
Company Secretary
Membership Number - A69421

Date: 03.09.2026
Place: Kolkata

Sl. No.	Particulars	No. of Equity Shares	% of Shares / Voting Rights
1.	Shareholding as on the date of PA	Nil	0.00%
2.	Shares to be acquired pursuant to the Share Purchase Agreement dated August 27, 2026	89,99,500	72.01%
3.	Shares to be acquired in the Open Offer (assuming full acceptance) *	32,49,454	26.00%
4.	Shares acquired between the PA date and the DPS date	Nil	0.00%
5.	Post Offer shareholding (*) (On diluted basis, as on the 10th working day after closing of Tendering Period)	1,22,48,954	98.01%

**Assuming all the Equity Shares which are offered are accepted in the Open Offer.*
As on the date of this DPS, neither the Acquirer nor any of their representatives hold any Equity Shares in the Target Company.

IV. OFFER PRICE:

i. The entire Equity Shares of the Target Company are presently listed at BSE SME only. The Equity Shares are placed under the BSE Scrip Code **"544398"**. The marketable lot for Equity Share is 6000 (Six Thousand) Equity Shares. This Open Offer for the acquisition of Equity Shares is as per the Regulations 3(1) & 4 of the SEBI (SAST) Regulations.

ii. The total trading turnover in the Equity Shares of the Target Company on BSE SME, i.e., a recognised Stock Exchange having the nation-wide trading terminal, based on trading volume during the twelve calendar months prior to the month of Public Announcement (01.08.2025 to 31.07.2026) is as given below:

Stock Exchange	Total No. of Equity Shares traded during the twelve calendar months prior to the month of PA	Total No. of Equity Shares of the Target Company	Trading Turnover (as % of total Equity Shares)
BSE SME	23,04,000	1,24,97,900	18.44%

iii. Based on the information available on the websites of BSE SME, the Equity Shares of the Target Company are frequently traded within the meaning of explanation provided in Regulation 2(1)(j) of the SEBI (SAST) Regulations.

iv. The Offer Price of Rs. 10/- (Rupees Ten Only), per fully paid-up Equity Share of the Target Company is justified in terms of Regulation 8(2) of the SEBI (SAST) Regulations.

Sl. No.	Particulars	Price (In Rs.)
1.	Highest negotiated price per share for acquisition under the agreement attracting the obligation to make a public announcement for the Offer	Rs. 10/- per Equity Share**
2.	The Volume-Weighted Average Price paid or payable for acquisitions by the Acquirer during 52 weeks immediately preceding the date of public announcement	Not Applicable
3.	Highest price paid or payable for acquisitions by the Acquirer during 26 weeks immediately preceding the date of public announcement	Not Applicable
4.	The Volume-Weighted Average Market Price of shares for a period of sixty trading days immediately preceding the date of the public announcement as traded on the Stock Exchange where the maximum volume of trading in the shares of the Target Company are recorded during such period	Rs. 7.59 per Equity Share*
5.	Where the Equity Shares are not frequently traded, the price determined by an independent registered valuer taking into account valuation parameters per share including book value, comparable trading multiples and such other parameters as are customary for valuation of shares	Not Applicable
6.	The per share value computed under Regulation 8(5), if applicable	Not Applicable

**CMA Asutosh Debata, Registered Valuer, IBBI Regn.: IBBI/RV/05/2019/10544, having office at N-4/232, IRC Village, Nayapalli, Behind Reliance Fresh, Bhubaneswar - 751015, Mobile No. 94370 60997 / 70089 95500, Email Id: cma.asutosh@gmail.com / ashutosh_debata@rediffmail.com, through his Valuation Report dated August 27, 2026 bearing UDIN 2627820ZZOWW50KBKG, has certified that the fair value of Equity Shares of the Target Company is Rs. 7.59 per Equity Share.*
***Share Purchase Agreement dated August 27, 2026.*

In view of the parameters considered and presented in the table above, in the opinion of the Acquirer and the Manager to the Offer, the Offer Price of Rs. 10/- (Rupees Ten Only) per Equity Share is justified in terms of Regulation 8(2) of the SEBI (SAST) Regulations.

v. Since the date of its listing to till the date of PA, the Target Company have not undertaken any Buyback of Equity Shares. Further, there has been no corporate action in the Company in the last one year from the date of Public Announcement under Regulation 8(9) of the SEBI (SAST) Regulations. The Offer Price will be adjusted in the event of any corporate actions like bonus issue, rights issue, stock split, consideration, etc., where the record date effecting such corporate actions falls between the date of this Detailed Public Statement upto 3 (Three) working days prior to the commencement of the Tendering Period and the same would be notified to the Public Shareholders also.

vi. As on the date, there is no revision in Open Offer price or Open Offer size. In case of any revision in the Open Offer price or Open Offer size, the Acquirer will comply with Regulation 18 of the SEBI (SAST) Regulations and all other applicable provisions of the SEBI (SAST) Regulations.

vii. If there is any revision in the Offer price on account of future purchases/ competing offers, it will be done at any time prior to commencement of the last 1 (One) working day before the date of commencement of the Tendering Period of this Offer in accordance with Regulation 18(4) of the SEBI (SAST) Regulations and would be notified to the shareholders.

viii. If the Acquirer acquire Equity Shares of the Target Company during the period of 26 (Twenty-Six) weeks after the Tendering Period at a price higher than the Open Offer Price, then the Acquirer will pay the difference between the highest acquisition price and the Offer Price, to all the equity shareholders whose Equity Shares have been accepted in the Offer within sixty days from the date of such acquisition. However, no such difference shall be paid in the event that such acquisition is made under an Open Offer under the SEBI (SAST) Regulations or pursuant to Securities and Exchange Board of India (Delisting of Equity Shares), Regulations, 2021 or open market purchases made in the ordinary course on the Stock Exchange, not being negotiated acquisition of shares of the Target Company in any form.

V. FINANCIAL ARRANGEMENTS:

i. The Acquirer has adequate financial resources and has made firm financial arrangements for the implementation of the Offer in full out of their own sources/ net worth and no borrowings from any Bank and or Financial Institutions are envisaged. CA Sidharth Kumar Jain (Membership No.: 316934), Proprietor of M/s. Sidharth Kumar Jain & Associates, Chartered Accountants (FRN No: 332774E), having his Office at C/O Mahesh Chand Jain, Bandel Bazar, Bandel, Hooghly- 712123, Phone No.: 9681110599/ 8240638137, Email: myca.skja@gmail.com, vide his certificate dated August 27, 2026 bearing UDIN 26316934ZJNYDS8617 have certified that sufficient resources are available with the Acquirer for fulfilling the obligations under this "**Offer**" in full.

ii. The maximum consideration payable by the Acquirer assuming full acceptance of the Offer would be Rs. 3,24,94,540/- (Rupees Three Crores Twenty-Four Lakhs Ninety-Four Thousand Five Hundred and Forty Only). In accordance with Regulation 17 of the SEBI (SAST) Regulations, the Acquirer has opened an Escrow Account, namely **"DARSH ADVISORY PRIVATE LIMITED KIL OPEN OFFER ESCROW ACCOUNT"** (Account No.: 000405167243) and a Special Escrow Account, namely **"DARSH ADVISORY PRIVATE LIMITED KIL OPEN OFFER SPECIAL ESCROW ACCOUNT"** (Account No.: 000405167244) and have deposited Rs. 82,00,000/- (Rupees Eighty-Two Lakhs Only) in the Escrow Account, being more than 25.00% of the amount required for the Open Offer in an Escrow Account opened with the ICICI Bank Limited (**"Escrow Banker"**).

iii. The Manager to the Offer is authorized to operate the above-mentioned Escrow Account to the exclusion of all others and has been duly empowered to realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations.

iv. Based on the aforesaid financial arrangements and the confirmations received from the Escrow Banker and the Chartered Accountant, the Manager to the Offer is satisfied about the ability of the Acquirer to implement the Offer in accordance with the SEBI (SAST) Regulations. The Manager to the Offer confirms that the firm arrangement for the funds and money for payment through verifiable means are in place to fulfil the Offer obligations.

v. In case of upward revision of the Offer Price and/or Offer Size, the Acquirer would deposit additional amount into the Escrow Account to ensure compliance with Regulation 18(5) of the SEBI (SAST) Regulations, prior to effecting such revision.

VI. STATUTORY AND OTHER APPROVALS:

i. As on the date of this DPS, there are no statutory or other approvals required implementing the Offer. If any statutory approvals are required or become applicable prior to the completion of the Offer, the Offer would be subject to the receipt of such statutory approvals.

ii. Subject to conditions specified in Regulation 23 of the SEBI (SAST) Regulations, the Acquirer may not proceed with the Offer in the event the statutory approvals being required are refused. In the event of withdrawal, a PA will be made within 2 (Two) working days of such withdrawal, in the same newspapers in which this DPS has appeared.

iii. In case of delay in receipt of the statutory approval that becomes applicable prior to the completion of the Offer, SEBI may, if satisfied that delayed receipt of the requisite approvals was not due to any wilful default or neglect of the Acquirer or failure of the Acquirer to diligently pursue the application for the approval, grant extension of time for the purpose, subject to the Acquirer agreeing to pay interest at the rate of ten percent per annum (10% P.A.) in terms of Regulations 18 (11) and (11A) of SEBI (SAST) Regulations. Further, if delay occurs on account of wilful default by the Acquirer in obtaining the requisite approvals, Regulation 17(9) of the SEBI (SAST) Regulations will also become applicable and the amount lying in the Escrow Account shall become liable to forfeiture.

iv. No approval is required from any bank or financial institutions for this Offer.

VII. TENTATIVE SCHEDULE OF ACTIVITY:

Activities	Date	Day
Date of the PA	August 27, 2026	Thursday
Publication of Detailed Public Statement in newspapers	September 03, 2026	Thursday
Last date of Filing of the Draft Letter of Offer with the SEBI	September 10, 2026	Thursday
Last date of a Competing Offer	September 25, 2026	Friday
Identified Date*	October 07, 2026	Wednesday
Date by which the Letter of Offer will be dispatched to the shareholders	October 14, 2026	Wednesday
Last date by which Board of the Target Company shall give its recommendation	October 16, 2026	Friday
Last date for upward revision of Offer Price and/ or Offer Size	October 19, 2026	Monday
Advertisement of Schedule of Activities for Open Offer, status of statutory and other approvals in newspapers and sending the same to the SEBI, Stock Exchange and Target Company	October 21, 2026	Wednesday
Date of commencement of Tendering Period	October 22, 2026	Thursday
Date of closing of Tendering Period	November 04, 2026	Wednesday
Date by which communicating rejection/ acceptance and payment of consideration for applications accepted	November 19, 2026	Thursday

**Identified Date is only for the purpose of determining the names of the public shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of Equity Shares of the Target Company (except the parties to the Share Purchase Agreement, including persons deemed to be acting in concert with such parties) are eligible to participate in the Offer any time before the Closure of the Tendering Period.*

The above timelines are indicative (prepared based on timelines provided under the SEBI (SAST) Regulations and are subject to receipt of statutory/regulatory approvals and may have to be revised accordingly. To clarify, the actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations.

VIII. PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON-RECEIPT OF LETTER OF OFFER:

i. All the shareholders (registered or unregistered) of Equity Shares whether holding Equity Shares in dematerialised form or physical form (except parties to the Share Purchase Agreement including persons deemed to be acting in concert with such parties) are eligible to participate in the Offer any time before closure of the Tendering Period.

ii. There shall be no discrimination in the acceptance of locked-in and non-locked-in shares in the Offer. The residual lock-in period shall continue in the hands of the Acquirer. The shares to be acquired under the Offer must be free from all liens, charges and encumbrances and will be acquired together with the rights attached thereto.

iii. Persons who have acquired the Equity Shares of the Target Company but whose names do not appear in the register of members of the Target Company on the Identified Date or unregistered owners or those who have acquired the Equity Shares of the Target Company after the Identified Date or those who have not received the Letter of Offer, may also participate in this Offer.

iv. The Open Offer will be implemented by the Acquirer through the Stock Exchange Mechanism made available by the BSE in the form of a separate window (**"Acquisition Window"**) as provided under the SEBI (SAST) Regulations and the SEBI Master Circular SEBI/HO/CFD/PoD-1/P/CIR/2023/31 dated February 16, 2023, as issued by the SEBI.

v. BSE shall be the Designated Stock Exchange for the purpose of tendering shares in the Open Offer.

vi. The Acquirer has appointed Nikunj Stock Brokers Limited as the **"Buying Broker"** for the Open Offer through whom the purchases and settlement of the Offer Shares tendered under the Open Offer shall be made. The contact details of the Buying Broker are as mentioned below:
Name: Nikunj Stock Brokers Limited
Address: A-92, Ground Floor, Left Portion, Kamla Nagar, New Delhi-110007;
SEBI Registration No.: INZ000169335;
Tel. No.: 011-47030017-18 / 9811322534;
Email-Id: ig.nikunj@nikunjonline.com;
Website: www.nikunjonline.com;
Contact Person: Mr. Pramod Kumar Sultania

vii. As per the provisions of Regulation 40(1) of the SEBI (LODR) Regulations and SEBI's press release dated December 03, 2018 bearing reference number PR 49/ 2018, requests for transfer of securities shall not be processed unless the securities in dematerialised form with a depository w.e.f. April 01, 2019. However, in accordance with the SEBI circular bearing reference number SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020, shareholders holding securities in physical form are allowed to tender shares in an Open Offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Public Shareholders holding Equity Shares in physical form as well are eligible to tender their Equity Shares in this Offer as per the provisions of the SEBI (SAST) Regulations.

viii. All the shareholders who desire to tender their Equity Shares under the Open Offer will have to intimate their respective stock brokers (**"Selling Brokers"**) within the normal trading hours of the Secondary Market, during the Tendering Period.

ix. A separate Acquisition Window will be provided by BSE to facilitate placing of sell orders. The Selling Broker can enter orders for dematerialized as well as physical Equity Shares.

x. The Letter of Offer and the Tender Form will be sent to the Eligible Shareholders through Speed Post. Further, the eligible shareholders whose email- ids are registered with the Registrar and Share Transfer Agent, the Letter of Offer and the Tender Form shall be sent through electronic means. In case of non-receipt of Letter of Offer, eligible shareholders can access the Letter of Offer on the websites of the SEBI, Registrar to the Offer, Stock Exchange and Manager to the Offer at www.sebi.gov.in, www.skylinerta.com, www.bseindia.com and www.vccorporate.com respectively. Further an eligible Public Shareholder who wishes to obtain a copy of the Letter of Offer may send a request to the Registrar to the Offer at their email id mentioned herein in this DPS stating the name, address, no. of Equity Shares, client ID no., DP name / DP ID, beneficiary account no., folio no. and upon receipt of such request, a copy of the Letter of Offer will be provided to such eligible Public Shareholder. The Letter of Offer along with a form of acceptance cum acknowledgement would also be available at the websites of the SEBI, BSE, Registrar to the Offer and the Manager to the Offer and shareholders can also apply by downloading such forms from the said website.

xi. No indemnity is needed from the unregistered shareholders.

xii. It must be noted that the detailed procedure for tendering the Equity Shares in the Offer will be available in the Letter of Offer (**"LOF"**). Kindly read it carefully before tendering Equity Shares in the Offer. Equity Shares once tendered in the Offer cannot be withdrawn by the Public Shareholders.

IX. DETAILED PROCEDURE FOR TENDERING THE EQUITY SHARES IN THE OPEN OFFER WILL BE AVAILABLE IN THE LETTER OF OFFER.

X. OTHER INFORMATION:

i. The Acquirer (including their Directors), Sellers and the Target Company (including their Directors) have not been prohibited by the SEBI from dealing in the securities under directions issued pursuant to Section 11B of the SEBI Act, 1992 or under any other regulations made under the SEBI Act.

ii. The Acquirer including the Directors accept full responsibility for the information contained in the PA and DPS and also for the obligations of the Acquirer laid down in the SEBI (SAST) Regulations.

iii. The Acquirer has appointed Skyline Financial Services Private Limited, having its registered office at D-153A, First Floor, Okhla Industrial Area, Phase-I, New Delhi - 110020, Phone: (011) 40450193-97, E-mail Id: ipo@skylinerta.com, Website: www.skylinerta.com as the Registrar to the Offer. The Contact Person is Mr. Anuj Rana.

iv. The Acquirer has appointed VC Corporate Advisors Private Limited, having its registered office at 31, Ganesh Chandra Avenue, 2nd Floor, Suite no. 2C, Kolkata- 700013, Tel. No.: (033) 2225 3940, E-mail-Id: mail@vccorporate.com, Website: www.vccorporate.com as the Manager to the Offer pursuant to Regulation 12 of the SEBI (SAST) Regulations. The Contact Persons are Ms. Urvi Belani / Mr. Premjeet Singh.

v. This Detailed Public Statement will also be available on the website of the SEBI at www.sebi.gov.in and the website of BSE at www.bseindia.com.

Issued by Manager to the Offer :

VC Corporate Advisors Private Limited	Skyline Financial Services Private Limited
SEBI REGN. No.: INM000011096 Validity of Registration: Permanent CIN: U67120WB2005PTC106051 (Contact Person: Ms. Urvi Belani / Mr. Premjeet Singh) 31, Ganesh Chandra Avenue, 2nd Floor, Suite No.- 2C, Kolkata - 700 013 Phone No.: (033) 2225 3940 Email: mail@vccorporate.com Website: www.vccorporate.com	SEBI REGN. No.: INR000003241 Validity of Registration: Permanent CIN: U74899DL1995PTC071324 (Contact Person: Mr. Anuj Rana) D-153A, First Floor, Okhla Industrial Area, Phase-I, New Delhi 110020 Phone No.: (011) 40450193-97 Email: ipo@skylinerta.com Website: www.skylinerta.com

On behalf of the Acquirer:
For Darsh Advisory Private Limited
Sd/-
Rachna Suman Shaw
Director
DIN: 10414115

Place: Kolkata
Date: 03.09.2026